

REVIEW ON AND ANNUAL REPORT OF INDIAN TOURISM DEVELOPMENT CORPORATION LTD., NEW DELHI FOR 1980-81.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA) : I beg to lay on the Table a copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi., for the year 1980-81.
- (2) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3218/81].

REVIEW ON AND ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY FOR 1979-80 AND STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM) : On behalf of Rao Birendra Singh; I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1979-80, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with Statistical Statement.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1979-80.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above. [Placed in the Library. See No. LT-3219/81].

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P.A. SANGMA) : On behalf of Shri Narayan Datt Tiwari, I beg to lay on the Table —

a copy of Notification No. S.O. 620(E) (Hindi and English versions) published in Gazette of India dated the 3rd August, 1981 regarding extension of period of take over of Messrs Enge India Machine and Tools Limited, Calcutta beyond five years, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, Act, 1951. [Placed in Library. See No. LT—3220/81.]

STATEMENTS CORRECTING REPLIES TO U.S.Q. No. 4118 DT. 14-9-1981 re: DELAY IN MAJOR IRRIGATIONS, SCHEMES AND U.S.Q. No. 1191 DATED 30-11-1981 re: COMPLETION OF ON GOING IRRIGATIONS PROJECTS.

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI) : I beg to lay on the Table

- (1) A statement (Hindi and English versions) (i) correcting the reply given on the 14th September, 1981 to Unstarred Question No. 4118 by Shri Hari Nath Mishra regarding delay in Major Irrigation Schemes and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT—3221/81].